

Certain junior ministerial posts—interpreters, messengers, etc. are filled locally for reasons of economy and administrative convenience. The selection of such local recruits is made by the Head of the Mission in accordance with the practice prevailing in the country concerned. The terms are subject to the approval of the Government of India.

(b) Most of the Government of Ind. a's posts abroad are still temporary though their occupants, as in the case of the Foreign Service and the Central Secretariat Service, etc. are often permanent Government servants.

(c) The Head of the Mission has no discretion in the matter of recruitment of officers and staff sent from India. Staff recruited locally for some junior posts is selected by the Head of the Mission.

TIN PLATES FOR MADHYA PRADESH]]

*1936. Mulla Abdullahai: Will the Minister of Commerce and Industry be pleased to state:

(a) the quota of Tin Plates (perfect and defective) and Galvanized Corrugated Sheets allotted to Madhya Pradesh Government during the years 1949, 1950 and 1951 and the quantity supplied in the respective years, as well as till the end of June 1952; and

(b) whether the Government of India have laid down any terms and conditions for distributing this quota?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) and (b). Two statements are laid on the Table of the House. [See Appendix IX, annexure No. 29.]

MINIMUM WAGES FOR LABOUR IN GLASS INDUSTRIES

*1937. Mulla Abdullahai: Will the Minister of Labour be pleased to state whether the Government of India have fixed any minimum wages for the labourers in glass industries throughout India or in Madhya Pradesh only?

The Minister of Labour (Shri V. V. Giri): Glass industry is not covered by the provisions of the Minimum Wages Act, 1948; but a State Government may include the industry in the schedule of employments under that Act and fix minimum rates of wages. So far, the Government of Madhya Pradesh have fixed minimum rates of wages in that industry.

HOUSING FOR COAL MINE LABOUR

*1938. Shri P. C. Bose: Will the Minister of Labour be pleased to state:

(a) how many houses have been built from out of the Coal Mines Welfare Fund for the accommodation of the Coal Mine workers in different Coal Fields;

(b) the number of houses built by the Mine owners under the subsidy scheme of the Coal Mine Welfare Fund; and

(c) what are the welfare activities undertaken by means of the Welfare Fund for the mining labourers?

The Minister of Labour (Shri V. V. Giri): (a) 1948.

(b) 54; 381 houses are under construction.

(c) (i) Hospitalisation and other medical facilities;

(ii) Grants to colliery owners for improved standards of dispensary services.

(iii) Public Health measures including Anti-malaria operations.

(iv) Anti-T.B. measures including BCG Vaccination.

(v) Educational and recreational facilities including the imparting of vocational training and social education to adults through audio-visual methods.

(vi) Improvement of standards of living including nutrition and amelioration of social conditions.

(vii) Provision of houses and payment of subsidy for the construction of houses by colliery owners.

A copy of the Memorandum on the activities of the Coal Mines Labour Welfare Fund for 1950-51 has been placed on the Table of the House [Copy placed in Library. See reference No. IV.R.(a)(15).]

PUBLIC WORKER KILLED IN PONDICHERY

*1939. Shri A. K. Gopalan: Will the Prime Minister be pleased to state:

(a) whether it is a fact that a public worker, campaigning for merger, of Pondicherry was recently killed by goonda attacks;

(b) whether Government have received any report of the matter and if so, whether it will be placed on the Table of the House;

(c) how many such attacks on the person and property of Indians living in French India have come to the notice of Government in the last three months; and